*J>er*_i 1960, together with the Accounts of the Corporation for that year and the Auditors' Report thereon. [Placed in Library. *See* No. LT-3302/61.]

(ii) Second Valuation Report of the Life Insurance Corporation of India as at the 31st December, 1959. [Placed in Library. *See* No. LT-3344/61.]

THE OIL AND NATURAL GAS COMMISSION (SECOND AMENDMENT) RULES. 1961

THE MINISTER or MINES AND OIL (SHRI K. D. MALAVIYA) : Sir, I beg to lay on the Table, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959, a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification G.S.R. No. 1282, dated the 11th October, 1961, publishing the Oil and Natural Gas Commission (Second Amendment) Rules, 1961. [Placed in Library. *See* No. LT-3321/61.]

Twe BOARD OF HOMOEOPATHIC SYSTEM OF MBDICINE, BOMBAY (RECONSTITUTION AND REORGANISATION) ORDER, 1961

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DA TAB): Sir, I beg to lay on the Table a copy of the Ministry of Home Affairs Notification G.S.R. No. 1235, dated the 30th September, 1961, publishing the Board of Homoeopathic System of Medicine, Bombay (Reeonstitution and Reorganisation) Order, 1961, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. *See* No. LT-3371/61.]

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

SHRI B. N. DATAR: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Home Affairs, under sub-section (2) of section 3 of the All-India Services Act, 1951: — (i) Notification G.S.R. No. 1245, dated the 3rd October, 1961, publishing the All-India Services (Medical Attendance) Amendment Rules, 1961.

(ii) Notification G.S.R. No. 1300, dated the 16th October, 1961, publishing the Indian Police Service (Uniform) Second Amendment Rules, 1961.

[Placed in Library. See No. LT-3304/61 for (i) and (ii).]

THE SEVENTH ANNUAL REPORT OF THE NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA AND RELATES PAPERS

THE DEPUTY MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy of the Seventh Annual Report and Statement of Accounts of the National Research Development Corporation of India for the period ending the 31st March, 1961, together with the Auditors' Report on the accounts. [Placed in Library. *See* No. LT-3305/61.J

REPORTS SUBMITTED BY THE OFFICIAL LIQUIDATOR OF THE PALAI CENTRAL BANK (IN LIQUIDATION) TO THE KERALA HIGH COURT

SHRI B. R. BHAGAT: Sir, I beg to lay on the Table a copy each of the following Reports, submitted by the Official Liquidator of the Palai Central Bank (in liquidation) to the Kerala High Court: —

(i) Report No. 192 under section 45-G of the Banking Companies Act, 1949. [Placed in Library. *See* No. LT-3349/61.]

(ii) Report No. 242 enumerating the acts of omission and commission on the part of the directors of the bank in accordance with the direction of the Court on Report No. 192.

[Placed in Library. See No. LT-3350/61.]